

that the real earnings of agricultural workers have gone down whereas those of others have gone up. Secondly, because of limitations of comparability involved in the two Agricultural Enquiries it is difficult to offer any firm conclusions as to the trend in the real earnings of agricultural workers. A Technical Committee set up by the Planning Commission have examined the question and have come to the conclusion that there is no reason to believe that there has been a marked deterioration or improvement in the economic condition of the agricultural labourers in 1956-57 compared to 1950-51. It has been decided to conduct a comprehensive Third Agricultural Labour Enquiry (called Rural Labour Enquiry) during the Third Five Year Plan with a view to having a comparative picture of the conditions of the Agricultural Labour as between 1956-57 and 1962-63.

(d) A Central Advisory Board has been set up in the Planning Commission in order to take comprehensive view of the problems of agricultural workers and for suggesting measures for the amelioration of their economic and social conditions. Several measures have already been taken by the Central and State Governments in this direction.

Production of Terramycin

{ Shri Mohammad Elias:
 { Shri P. K. Deo:
 { Shri Yashpal Singh:
 *534. { Shri Eswara Reddy:
 { Shri Ravindra Varma:
 { Shri P. R. Chakraverti:
 { Shri Mohan Swarup:

Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether it is a fact that the production of terramycin has been stopped at the Pimpri Hindustan Anti-biotics Factory;

(b) whether it is a fact that American firm "PFIZER" claimed the Terramycin formula as their patent; and

(c) if so, the details thereof?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) Yes, Sir.

(b) and (c). Early this year the Hindustan Antibiotics Limited, Pimpri, commenced production of Oxytetracycline Hydrochloride by a process evolved by them. They filed also an application for securing a patent for their process. Messrs Pfizer and Co., U.S.A., disputed the patent; the matter is under consideration of the Controller of Patents and Designs, Calcutta. Pending the decision of the Controller, the Hindustan Antibiotics have suspended production of Oxytetracycline Hydrochloride at Pimpri, as a temporary measure.

Pension for Employees in Public Undertakings

*535. **Dr. L. M. Singhvi:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether Government are considering a scheme for introducing a system of providing pensions to employees in the public sector undertakings; and

(b) if so, the details thereof?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) No, Sir.

(b) Does not arise.

Rajghat Samadhi

*536. **Maharajkumar Vijaya Ananda:** Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether the construction of the Rajghat Samadhi is going according to schedule; and

(b) if so, the amount spent so far?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):

(a) The work on Phase I is in progress. Phase II has not been sanctioned as yet.

(b) Payments made upto the end of June, 1962, total Rs. 18,33,830|-

Exports to France

***537. Shri Tridib Kumar Chaudhuri:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the French Government have allowed special quotas for import of Indian goods into France during 1962;

(b) if so, what are the items for which such quotas have been allowed and the date upto which these quotas will be valid;

(c) whether the export of these goods to France would have any tariff advantages as well;

(d) whether there are any possibilities of extending these quotas for the year 1963; as well; and z

(e) whether there is any further hope of any increase in the total amount of quota for any particular year being allowed?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [See Appendix II, annexure 33].

(c) No, Sir.

(d) and (e). These are matters for actual negotiations which will take place towards the end of 1962. It is not possible to give any indication at this stage.

Indians in Portuguese Colonies

***538.** { **Shri Sham Lal Saraf:**
Shri D. C. Sharma:

Will the Prime Minister be pleased to state:

(a) what has been the result of the effort on the part of Government to get Portuguese Government Decree

No. 4416 dated the 25th July, 1962 rescinded in favour of such of the Indian nationals as are to leave the Portuguese territories and return back to India; and

(b) the steps Government propose to take to rehabilitate them?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) The representative of the Government of the U.A.R. who is at present in Mozambique has reported that the Portuguese authorities have postponed indefinitely the deportation of Indian nationals and liquidation of their properties. The U.A.R. Government are continuing their efforts to persuade the Government of Portugal to rescind their Decree No. 4416.

(b) In accordance with the Agreement reached between the Governments of India and Portugal, those Indian nationals who leave Portuguese territories will be allowed to repatriate their assets. The Government of India hope that the Portuguese authorities will implement the Agreement. There is, therefore, no question at present of any special steps being taken by the Government of India to rehabilitate the Indian nationals returning to India.

Marine Products Export Promotion Council

***539. Shri Ravindra Varma:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Marine Products Export Promotion Council have drawn the attention of Government to the difficulties they are experiencing in increasing the export of marine products as a result of the high cost and scarcity of tin containers;

(b) whether the Council have requested Government to allow the import of the required quantity of cans and to permit the establishment of new can manufacturing plants in Kerala; and